



2026:AHC:39849-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 29984 of 2025

Bitthal Gupta

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Alok Kumar Srivastava
Counsel for Respondent(s)	:	G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. At the very outset, learned AGA has pointed out that investigation in the instant case has already been concluded and charge sheet has been submitted against the petitioner, whereupon the cognizance has already been taken by the competent Magistrate on 1.12.2025.
3. Per contra, learned counsel for the petitioner could not dispute the aforesaid fact but states that he does not want to press this petition and seeks to withdraw it with liberty to approach appropriate forum at appropriate stage.
4. In view of the above statement, this writ petition is dismissed as withdrawn with the aforesaid liberty.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 23, 2026
KU